

FORM - IV

[See regulations 4 (1) (d) and 21]

**TRANSFER OF STOCK HELD IN THE RESERVE BANK OF INDIA (RBI) IN THE
SUBSIDIARY GENERAL LEDGER ACCOUNT (SGL) INCLUDING A CONSTITUENTS'
SUBSIDIARY GENERAL LEDGER ACCOUNT (CSGL) RELATING TO GOVERNMENT
SECURITIES**

Seller's Reference Number Buyer's Reference Number

(A) **Securities Transfer**

1. Name(s) of the transferor (seller) _____ SGL or CSGL A/c. (to debit)

2. Name(s) of the transferee (buyer) _____ SGL or CSGL A/c. (to credit)

3. If sale is on behalf of the constituent, name of the constituent _____

4. If purchase is on behalf of the constituent, name of the constituent _____

5. **Particulars of Government securities:**

Sl. No.	Nomenclature of the Security	ISIN	Face Value (in Rs.)	Sale Price of the security (in percent)	Total Cost of Security (Rs.) (Sale Price/100 x Face Value)	Accrued interest (Rs.)

(B) **Transaction Details - Applicable for both outright and first leg of Repo transactions**

1. Type of transaction- Outright / Repo 2. Is it RBI or inter-bank Repo

3. Date of Contract 4. Date of Settlement

5. Income tax, if any, (Rs.) 6. Other payments, if any, (Rs.)

7. Consideration amount (in words) Rupees: _____

Broker Amount:

Brokerage Code:

8. For Buyer: Rs:

Broker Amount:

Brokerage Code:

9. For Seller: Rs:

(C) Details in respect of Repo transactions:

1. Date of Repurchase: 2. Repurchase agreement rate

(2nd Leg) (in percent)

3. Consideration amount for Repurchase leg (in words) Rupees. _____ Rs

We hereby authorise RBI to debit / credit our above referred SGL or CSGL Accounts and credit / debit our current accounts / settlement accounts designated for the purpose with the amount of consideration as stated under item B(7) and or C (3), as the case may be, per contra as specified.

Signed on the _____ day of the month of _____ of the year _____

Signature(s) of transferor:Signature(s) of transferee:

PAN No.: _____ PAN No.: _____

(In case of electronic submission, digital signatures of the authorized officials for SGL Account and Current Account of transferor and transferee will replace physical signatures)

Notes:

1. The form should be submitted to RBI within one working day after the date of signing the transfer form and on or before the settlement date, failing which, it is liable to be rejected.
2. All the instructions in the form should be complied with, failing which the form is liable to be rejected.
3. The Current Account designated or linked to the SGL or CSGL Account as per the mandate will be operated.
4. In case of Repo transactions, this form will be considered for effecting the repurchase leg of the transaction as per the details given under item (C) above.
5. The transactions conducted on behalf of the constituents should be given effect to in the constituents' account maintained with the principal (SGL account holder) immediately.